NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 832/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017

NAME OF THE PARTIES: Rajendra Bhalla Sole Prop. Of Steel Enterprise V/s.

Essar Projects (India) Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

28. Dhrani Shah Adv for Respondent allwarn

illo Cyril Amarchand

Mangaldas

28. Havrd Mennon Adv, for Petitianer from

ORDER

TCP No. 832/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner appearing has informed that the Applicant have not filed the Bank Certificate as well as the statement of accounts as envisaged under section 9 of the IB Code. The Petitioner is hereby directed to file the same within two weeks hereof.

List this matter on 29.09.2017.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)